

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 22/15 of NC-VI dated 12.03.2015 held on 26.03.2015

Meeting No. 22/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 26.03.2015 under the Chairmanship of Sh. S.K.Samal, Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy. I.A.	MFPI
2.	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
2.	Sh. Yoginder Singh	DDG	DGFT
3.	Sh. Ratan Lal Meena	FTDO	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.7.1(b) of Handbook of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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884	Party Name:STAR VET CHEM PVT. LTD	Meet No/Date:22/85-ALC3/2014 26.03.2015	Status: Deferred
HQ File : 01/85/162/033/AM14	RLA File : 09/24/040/046/AM14	Fixation of ad-hoc norms under para 4.4.2 of HBP, Vol.I for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid	
1 The Committee noted that Drugs Manufacturing License(DML) has been called for from the firm vide this office e-mail dated 11.02.15 and the same is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 23.04.2015			

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885	Party Name:WESTERN INDIA CAHSEW CO. PVT.LTD	Meet No/Date:22/85-ALC3/2014 26.03.2015	Status: Deferred
HQ File : 01/85/171/065/AM15	RLA File : 05/24/40/553/AM15	Fixation of ad-hoc norms under para 4.4.2 of HBP, Vol.I for export of Roasted Cashew Nuts Broken against import of Cashew Kernels Broken.	
The Committee decided to seek comments from MFPI. The case is deferred for 23.04.2015			

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886	Party Name:WESTERN INDIA CAHSEW CO. PVT.LTD	Meet No/Date:22/85-ALC3/2014 26.03.2015	Status: Deferred
HQ File : 01/85/171/066/AM15	RLA File : 32/24/40/011/AM15	Fixation of ad-hoc norms under para 4.4.2 of HBP, Vol.I for export of Roasted & Salted Cashew Kernels Broken against import of Cashew Kernels Broken.	
The Committee decided to seek comments from MFPI. The case is deferred for 23.04.2015			

Under the signature of
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

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887	Party Name:MUKKA SEAFOOD INDUSTRIES PVT. LTD	Meet No/Date:22/85-ALC3/2014 26.03.2015	Status: Deferred
HQ File : 01/85/162/143/AM15	RLA File : 07/24/40/312/AM15	Fixation of ad-hoc norms under para 4.4.2 of HBP, Vol.I for export of Fish Meal (Finished) against import of Fish Meal (Unfinished).	

4 The Committee noted the comments of CIFT furnished vide their letter No. 3-5/2015/QAM dated 18.02.2015. Committee observed that CIFT has to indicate input-output norms in terms of quantity requirements of import for the export product(per unit). The comments of CIFT seem to focus on conditions stipulated in SIP for imported item. The case is deferred for 23.04.2015

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888	Party Name:BAFNA ENTERPRISES	Meet No/Date:22/85-ALC3/2014 26.03.2015	Status: Deferred
HQ File : 01/85/162/110/AM15	RLA File :10/24/40/054/AM15	Fixation of ad-hoc norms under para 4.4.2 of HBP, Vol.I for export of Ground Black Pepper (Pepper Powder) against import of Whole Black Pepper.	

5 The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite their comments. The case is deferred for 23.04.2015.

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889	Party Name:WESTERN INDIA CAHSEW CO. PVT.LTD	Meet No/Date:22/85-ALC3/2014 26.03.2015	Status: Deferred
HQ File :01/85/161/067/AM15	RLA File :32/24/40/148/AM14	Request for correction/amendment in the ad-hoc norms fixed by NC	

The Committee noted that the description of two packing material were merged in ad-hoc norms fixed by NC in its meeting No. 10 held on 04.09.2014. The Committee decided to separate the two and correct the description of the packing material as under:-

From			Corrected to read as under	
Import Item	Qty		Import Item	Qty
1. Cashew kernel relevant grade, size and variety	On net to net basis	1	No change	No change
2. Paper containers (for 517 gram capacity of Cashew with Tin Lids) Composite Can with Tin Lid and outer plastic Caps	As per policy governing packing material	2	Paper Container (for 517 grams capacity of Cashew with Tin Lids)	As per policy governing packing material
		3	Plastic Lids Composite Cans with Tin Lids and outer Plastic Caps	As per policy governing packing material

All other description/quantity/inputs etc will remain unchanged.
RA may take consequential action as per policy/provision

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21/4/15
UDYOG SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

890 Case No.:15/7/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00051/AM15/	RLA File :31/83/040/00030/AM15/	Lic.No/Date:3110063934 09.05.2014	Deferred
7 The committee noted that Deptt. Of Agriculture & Cooperation has been requested to furnish specific quantity of import item required for export product "Rose" vide this office e-mail dated 03.02.2015 followed by hard copy thereof dated 03.02.2015. However reply is awaited. The Committee decided to remind Deptt of Agriculture & Cooperation to expedite their reply. The case is deferred for 23.04.2015.			

Rup
21.4.15

891 Case No.:17/7/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00053/AM15/	RLA File :31/83/040/00016/AM15/	Lic.No/Date:3110063679 28.04.2014	Deferred
8 The committee noted that Deptt. Of Agriculture & Cooperation has been requested to furnish specific quantity of import item required for export product "Rose" vide this office e-mail dated 03.02.2015 followed by hard copy thereof dated 03.02.2015. However reply is awaited. The Committee decided to remind Deptt of Agriculture & Cooperation to expedite their reply. The case is deferred for 23.04.2015.			

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892 Case No.:7/10/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00085/AM15/	RLA File :31/83/040/00080/AM15/	Lic.No/Date:3110064524 03.07.2014	Deferred
9 The committee noted that Deptt. Of Agriculture & Cooperation has been requested to furnish specific quantity of import item required for export product "Rose" vide this office e-mail dated 03.02.2015 followed by hard copy thereof dated 03.02.2015. However reply is awaited. The Committee decided to remind Deptt of Agriculture & Cooperation to expedite their reply. The case is deferred for 23.04.2015.			

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893 Case No.:8/10/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00086/AM15/	RLA File :31/83/040/00079/AM15/	Lic.No/Date:3110064525 03.07.2014	Deferred
10 The committee noted that Deptt. Of Agriculture & Cooperation has been requested to furnish specific quantity of import item required for export product "Rose" vide this office e-mail dated 03.02.2015 followed by hard copy thereof dated 03.02.2015. However reply is awaited. The Committee decided to remind Deptt of Agriculture & Cooperation to expedite their reply. The case is deferred for 23.04.2015.			

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21/4/15
DR. YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Rup
21.4.15

11	894 Case No.:10/17/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
	HQ File :01/85/050/00130/AM15/	RLA File :31/83/040/00156/AM15/	Lic.No/Date:3110064959 09.10.2014	Deferred
The Committee noted that that the comments are awaited from M/o Agriculture & Cooperation, Deptt. of Agriculture & Cooperation. The committee decided to remind Deptt of Agriculture & Cooperation to expedite their comments. The case is deferred for 23.04.2015				

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12	895 Case No.:11/17/85-ALC3/2014	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
	HQ File :01/85/050/00131/AM15/	RLA File :31/83/040/00155/AM15/	Lic.No/Date:3110064958 09.10.2014	Deferred
The Committee noted that that the comments are awaited from M/o Agriculture & Cooperation, Deptt. of Agriculture & Cooperation. The committee decided to remind Deptt of Agriculture & Cooperation to expedite their comments. The case is deferred for 23.04.2015				

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13	896 Case No.:13/15/85-ALC3/2014	Party Name:EICL LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
	HQ File :01/85/050/00118/AM15/	RLA File :53/24/040/00007/AM15/	Lic.No/Date:5310018464 29.09.2014	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 23.04.2015.				

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14	897 Case No.:26/7/85-ALC3/2014	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
	HQ File :01/85/050/00062/AM15/	RLA File :03/94/040/01164/AM14/	Lic.No/Date:0310777278 07.04.2014	Deferred
The Committee decided to seek clarification from the firm as decided in another case of this firm for the same export/item i.e. as to how export item is normal starch and import item is bacterial free which involves certain amount of processing. The case is deferred for 23.04.2015.				

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DR. YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

15	898 Case No.:2/26/85-ALC3/2013	Party Name:NOBEL HYGIENE LTD.	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
	HQ File :01/85/050/00163/AM14/	RLA File :03/95/040/00938/AM14/	Lic.No/Date:0310771067 19.02.2014	Deferred
The Committee noted that the comments are awaited from O/o the Textile Commissioner. The committee decided to remind O/o the Textile Commissioner to expedite their comments. The case is deferred for 23.04.2015.				

Rup
21.4.15

16	899 Case No.:10/12/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
	HQ File :01/85/050/00099/AM15/	RLA File :07/24/040/00181/AM15/	Lic.No/Date:0710106590 27.08.2014	Deferred
The Committee decided to issue deficiency letter as suggested by MFPI vide their letter No. 4(10)/2015 dated 11.03.2015 on following points:-				
- Whether IQ Protect Pack, Blueberry Max Pack and Cholest Check Pack are drugs or food items. - Function of each raw material and finished goods, - Detailed process of manufactures and process flow chart along with material balance at each stage. - Wastage claimed, if any, with justification. - Quantity of different raw material consumed (Imported or Indigenous) and corresponding Quantity of resultant products duly certified by Chartered Accountant for last three years.				
The case is deferred for 23.04.2015.				

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17	900 Case No.:9/15/85-ALC3/2014	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
	HQ File :01/85/050/00114/AM15/	RLA File :03/95/040/00334/AM15/	Lic.No/Date:0310789120 12.09.2014	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 23.04.2015.				

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21.4.15

18	901 Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
The representative of MFPI present in the meeting stated that the information furnished by the firm vide their e-mail dated 23.03.2015 is under examination. The committee decided to defer the case for 23.04.2015.				

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YOGINDER SINGH
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाह्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
21.4.15

902 Case No.:32/17/85-ALC3/2014 HQ File :01/85/050/00152/AM15/	Party Name:NUTRIVITA FOODS PVT.LTD. RLA File :03/95/040/00555/AM15/	Meet No/Date:22/85- ALC3/2014 12.03.2015 Lic.No/Date:0310789919 01.10.2014	Status: Deferred
The Committee decided to call for information as per MFPI's letter No. 28/DGFT/2012 dated 11.03.2015 as under:- 19 1. Technical characteristics of export products and its composition. 2. Technical characteristics and composition of all the raw materials, whether indigenous or imported, consumed for the manufacture of finished products. 3. Detailed process of manufactures along with material balance at each stage. 4. Wastage claimed, if any, with justification. 5. Quantity of different raw material consume (Imported or Indigenous) and corresponding Quantity of resultant products duly certified by Chartered Accountant for last three years. 6. Quantity and value of export of Plumpy Nut for the last three years duly certified by Chartered Account. 7. Technical name of inputs The case is deferred for 23.04.2015.			

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903 Case No.:30/17/85-ALC3/2014 HQ File :01/85/050/00150/AM15/	Party Name:NUTRIVITA FOODS PVT.LTD. RLA File :03/95/040/00556/AM15/	Meet No/Date:22/85- ALC3/2014 12.03.2015 Lic.No/Date:0310789920 01.10.2014	Status: Deferred
The Committee decided to call for information as per MFPI's letter No. 28/DGFT/2012 dated 11.03.2015 as under:- 20 1. Technical characteristics of export products and its composition. 2. Technical characteristics and composition of all the raw materials, whether indigenous or imported, consumed for the manufacture of finished products. 3. Detailed process of manufactures along with material balance at each stage. 4. Wastage claimed, if any, with justification. 5. Quantity of different raw material consume (Imported or Indigenous) and corresponding Quantity of resultant products duly certified by Chartered Accountant for last three years. 6. Quantity and value of export of Plumpy Nut for the last three years duly certified by Chartered Account. 7. Technical name of inputs The case is deferred for 23.04.2015.			

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904 Case No.:8/24/85-ALC3/2013 HQ File :01/85/050/00154/AM14/	Party Name:OLAM AGRO INDIA LIMITED RLA File :05/24/040/00318/AM14/	Meet No/Date:22/85- ALC3/2014 12.03.2015 Lic.No/Date:0510374423 24.12.2013	Status: Deferred
21 The Committee noted the comments of Spices Board furnished vide their letter No. MKT-NORMS/0014/2014 dated 17.11.2014. First of all, the committee decided to get the recommendation individual application wise . Also Spices Board is to clearly indicate the import quantity and export quantity in each case i.e. how much import quantity is to be allowed per unit export of Rubbed Thyme Sachet. The case is deferred for 23.04.2015.			

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905 Case No.:5/17/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00108/AM14/	RLA File :05/24/040/00174/AM14/	Lic.No/Date:0510366200 19.09.2013	Deferred

22 The Committee noted the comments of Spices Board furnished vide their letter No. MKT-NORMS/0014/2014 dated 17.11.2014. First of all, the committee decided to get the recommendation individual application wise . Also Spices Board is to clearly indicate the import quantity and export quantity in each case i.e. how much import quantity is to be allowed per unit export of Rubbed Thyme Sachet. The case is deferred for 23.04.2015.

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906 Case No.:2/10/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Deferred

23 The Committee noted that certain information has been called for from the firm as suggested by MFPI vide their letter No. 4(20)/2014-DGFT dated 09.02.2015 and the same is awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 23.04.2015.

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907 Case No.:7/12/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	Deferred

24 The Committee noted that certain information has been called for from the firm as suggested by MFPI vide their letter No. 4(20)/2014-DGFT dated 09.02.2015 and the same is awaited. The Committee decided to remind the firm to expedite the information. The case is deferred for 23.04.2015.

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908 Case No.:8/17/85-ALC3/2014	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00128/AM15/	RLA File :02/24/040/00110/AM15/	Lic.No/Date:0210205031 26.09.2014	Approved

25 The Committee noted the comments furnished by Tea Board vide their letter No. LC/ALA/2013/2883 dt. 11.03.2015. On the basis of Tea Board's comments, the Committee decided to ratify the norm and also amend the description of export item as "Indian Blended Pure Black Tea" as under

Export Item	Qty	Import Item	Qty
Indian Blended Pure Black Tea (containing 27,900.00 Kg Indonesian Black Tea and 29,037 Kg Indian Black Tea in ratio of 49:51)	56,937.00Kg	Indonesian Black Tea	27,900.00Kg

RA may take consequential action as per policy/procedure.

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योगेंद्र सिंह / YOGINDER SINGH
 Dy. Director General of Foreign Trade
 (प. व. अ. मंत्रालय, भारत सरकार)
 Director General of Foreign Trade
 (विदेशी व्यापार विभाग)
 Ministry of Commerce
 Government of India
 New Delhi

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909 Case No.:2/17/85-ALC3/2014	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00122/AM15/	RLA File :02/24/040/00147/AM15/	Lic.No/Date:0210205147 11.11.2014	Approved

26 The Committee noted the comments furnished by Tea Board vide their letter No. LC/ALA/2013/2884 dt. 11.03.2015. On the basis of Tea Board's comments, the Committee decided to ratify the norm and also amend the description of export item as "Indian Blended Pure Black" Tea as under

Export Item	Qty	Import Item	Qty
Indian Blended Pure Black Tea (containing 4800.00 Kg Indonesian Black Tea and 4800.00 Kg Indian Black Tea in ratio of 50.:50)	9600.00Kg	Indonesian Black Tea	4800.00Kg

RA may take consequential action as per policy/procedure.

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910 Case No.:5/2/85-ALC3/2014	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00009/AM15/	RLA File :03/94/040/00922/AM14/	Lic.No/Date:0310767986 27.01.2014	Deferred

27 The Committee noted the comments furnished by MSME(Food) vide their UO NO. 17(4)91/2013-Food dated 19.02.2015. On the basis of MSME(Food)'s comments. The Committee decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty
Samosa (containing Spring Roll Pastry made of Wheat Flour 0.012Kg/per Samosa-Total net content of Pastry 48,000.00Kgs)	40,00,000.00Nos. (1,60,000.00Kgs)	Spring Roll Pastry made of Wheat Flour (In Sheet Form)	48,000.00Kg

RA may take consequential action as per policy/procedure.

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911 Case No.:12/9/85-ALC3/2014	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00078/AM15/	RLA File :03/94/040/01186/AM14/	Lic.No/Date:0310783657 30.05.2014	Deferred

28 The Committee noted that the purity level in export and import item are same i.e. 100%. The Committee decided to ask the firm that if the purity level in export and import items are same then why wastage is claimed. The Committee decided to seek the clarification from the firm. The case is deferred for 23.04.2015.

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योगेंद्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

912 Case No.:2/7/85-ALC3/2014	Party Name:NATURAL & ESSENTIAL OILS PVT.LTD.,	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00038/AM15/	RLA File :07/24/040/00029/AM15/	Lic.No/Date:0710104764 04.06.2014	Approved

29 The Committee noted the comments furnished by MFPI vide their OM No. 4(13)/2013-DGFT dated 12.02.2015. On the basis of MFPI's comments, the committee decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty
Green Coffee Robusta Cherry Extracts Chlorogenic Acid	7.042MT	Green Coffee Beans Robusta Cherry Beans	56.00MT

RA may take consequential action as per policy/procedure.

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913 Case No.:1/12/85-ALC3/2014	Party Name:PARAYIL FOOD PRODUCTS PVT.LTD.,	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00090/AM15/	RLA File :10/24/040/00049/AM15/	Lic.No/Date:1010058746 20.08.2014	Approved

30 The Committee noted the comments furnished by CIFT vide their letter No. 1(7)/FP/13-14 dated 18.02.2015. On the basis of CIFT's comments, the committee decided to ratify the norms allowing higher yield of the range indicated by CIFT i.e. 75%, as under:-

Export Item	Qty.	Import Item	Qty
Frozen King Fish (Scomberomorus Commerson) Steak	52,500.00Kg	Frozen King Fish Whole Round (Scomberomorus Commerson) 100% NW, Protective Glaze	70,000.00Kg

RA may take consequential action as per policy/procedure.

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21.4.15

914 Case No.:2/13/85-ALC3/2014	Party Name:PARAYIL FOOD PRODUCTS PVT.LTD.,	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00105/AM15/	RLA File :10/24/040/00013/AM15/	Lic.No/Date:1010058344 05.06.2014	Approved

31 The Committee noted the comments furnished by CIFT vide their letter No. 1(7)/FP/13-14 dated 18.02.2015. On the basis of CIFT's comments, the committee decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty
Frozen King Fish (Scomberomorus Commerson) Steak	15,000.00Kg	Frozen King Fish (Scomberomorus Commerson) Whole Round, IQF, IWP)	20,000.00Kg

RA may take consequential action as per policy/procedure.

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योगेश शर्मा YOGINDER SINGH
Dy. Director General of Foreign Trade
नि. व. व्यापार महाविभाग
Directorate General of Foreign Trade
अभियंत्रण विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
21.4.15

915 Case No.:2/15/85-ALC3/2014	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00107/AM15/	RLA File :03/95/040/00313/AM15/	Lic.No/Date:0310786723 11.07.2014	Approved

The Committee noted that the firm has applied import item on net to net basis without any wastage. The Committee decided to ratify the norms on net to net basis with accountability clause as under:-

Export Item	Qty.	Import Item	Qty
Spray Pumps for Glass Bottles	20,00,000.00No.	Transparent Red with clear Overcap Transparent Blue with clear Overcap Transparent Green with clear Overcap Transparent Pink with clear Overcap Transparent Yellow with clear Overcap	Net to net basis with accountability clause

RA may take consequential action as per policy/procedure.

21.4.15

916 Case No.:4/9/85-ALC3/2014	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00070/AM15/	RLA File :07/24/040/00081/AM15/	Lic.No/Date:0710105328 23.06.2014	Deferred

The representative of MFPI present in the meeting informed that the case is under examination. The Committee decided to defer the case for 23.04.2015.

Ruf
21.4.15

917 Case No.:11/9/85-ALC3/2014	Party Name:CHIPITA INDIA PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00077/AM15/	RLA File :03/94/040/00106/AM15/	Lic.No/Date:0310786039 26.06.2014	Rejected

The Committee noted that the firm has not furnished the information called for vide this office letter 14.11.2014 followed by reminder dated 06.02.2015. The Committee decided to reject the case as the firm has not responded despite reminder.

Ref
21.4.15

918 Case No.:9/17/85-ALC3/2014	Party Name:SSK EXPORTS LTD.	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00129/AM15/	RLA File :02/24/040/00153/AM15/	Lic.No/Date:0210205197 19.11.2014	Deferred

The Committee decided to ask the firm to indicate the ratio of Indian Black Tea and imported tea in the blend to be exported. Further, the origin and specification of Tea to be imported is to be indicated. The case is deferred for 23.04.2015.

hik7.
21/4/15

Rup
21.4.18

21/4/1971
श्री श्री YOUNDER SINGH
उप महासचिव, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
महोदय, विदेश व्यापार विभाग
एन सी ई सी, नई दिल्ली
(Major Shaver, New Delhi)

919 Case No.:7/7/85-ALC3/2014	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
36 HQ File :01/85/050/00043/AM15/	RLA File :10/24/040/00005/AM15/	Lic.No/Date:1010058496 19.06.2014	Deferred
The representative of MSME(Food) present in the meeting informed that the export item does not pertain to them. Therefore, the Committee decided to refer the case to MFPI for their comments. The case is deferred for 23.04.2015.			

Rup
21.4.15

920 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
37 HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
The Committee noted that the revised comments are awaited from MFPI. The Committee decided to remind MFPI for revised comments and deferred for 23.04.2015.			

Rup
21.4.15

921 Case No.:28/17/85-ALC3/2014	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
38 HQ File :01/85/050/00148/AM15/	RLA File :03/94/040/00601/AM15/	Lic.No/Date:0310790288 16.10.2014	Deferred
The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite their comments. The case is deferred for 23.04.2015.			

Rup
21.4.15

922 Case No.:1/10/85-ALC3/2014	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
39 HQ File :01/85/050/00079/AM15/	RLA File :05/23/040/00185/AM15/	Lic.No/Date:0510390243 11.08.2014	Deferred
The Committee noted the comments of MFPI furnished vide their OM No. 4(21)/2014-DGFT dated 18.03.2015. The Committee observed that since the imported inputs are concentrate, the purity level is required. The Committee decided to call for purity level of concentrate from the firm and MFPI. The case is deferred for 23.04.2015.			

Rup
21.4.15

923 Case No.:3/17/85-ALC3/2014	Party Name:VPL CHEMICALS PVT.LTD,	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
40 HQ File :01/85/050/00123/AM15/	RLA File :07/24/040/00087/AM15/	Lic.No/Date:0710106961 13.11.2014	Deferred
The Committee noted that the comments are awaited from Deptt of C&PC. The Committee decided to remind Deptt. of C&PC to expedite their comments. The case is deferred for 23.04.2015.			

hry
21.4.15

श्री श्री श्री/SHRI SHRI SINGH
उप-निदेशक, विदेश व्यापार
Director, General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
भारतीय विदेश व्यापार विभाग
Department of Commerce
एन.टी. रोड, नई दिल्ली
N.T. Road, New Delhi

Rup
21.4.15

924	Party Name: IRIS PRODUCTS PVT. LTD.	Meet No/Date: 22/85-ALC3/2014 12.03.2015	Status:
Case No.: 5/10/85-ALC3/2014			
41	HQ File : 01/85/050/00083/AM15/	RLA File : 08/24/040/00170/AM15/	Lic.No/Date: 0810132817 24.07.2014
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 23.04.2015.			

Rup
21.4.15

925	Party Name: ESSEM TECNOPINZ PVT. LTD	Meet No/Date: 22/85-ALC3/2014 12.03.2015	Status:
Case No.: 1/17/85-ALC3/2014			
42	HQ File : 01/85/050/00121/AM15/	RLA File : 31/83/040/00092/AM15/	Lic.No/Date: 3110065137 12.12.2014
The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 23.04.2015.			

Rup
21.4.15

926	Party Name: PARAYIL EXPORTS	Meet No/Date: 22/85-ALC3/2014 12.03.2015	Status:
Case No.: 11/10/85-ALC3/2014			
43	HQ File : 01/85/050/00089/AM15/	RLA File : 10/24/040/00038/AM15/	Lic.No/Date: 1010058701 06.08.2014
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 23.04.2015.			

Rup
21.4.15

927	Party Name: AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date: 22/85-ALC3/2014 12.03.2015	Status:
Case No.: 13/17/85-ALC3/2014			
44	HQ File : 01/85/050/00133/AM15/	RLA File : 05/23/040/00249/AM15/	Lic.No/Date: 0510391556 13.10.2014
The Committee noted the comments furnished by MFPI vide their letter No. 4(7)/2015-DGFT dated 11.03.2015 and decided to call for the information as suggested by MFPI as under:- 1. Origin and Variety of Almond being imported and Almond exported. 2. Production data for 3 years duly certified by Chartered Accountant. 3. Process flow chart with material balance at each stage. The case was deferred for 23.04.2015.			

h/h
21/4/15

Rup
21.4.15

श्री/ YODINDER SINGH
प्र. महासिंह
Py. Director General of Foreign Trade
मि. 4/ बाजार महासिंह
Directorate General of Foreign Trade
महिला विभाग/Department of Commerce
प्रदेशीय भवन, नई दिल्ली
Udyog Bhawan, New Delhi

928	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:20/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00180/AM15/	RLA File :03/94/040/00695/AM15/	Lic.No/Date:0310790731	Deferred
45	The Committee noted that certain information has been called for from the firm vide this office letter dated 23.03.2015 (in F.No. 01/85/50/111-112/AM15/DES.VI) in an another case of this firm for same export/import item which is awaited. The case was deferred for 23.04.2015.		

Rup
21.4.15

929	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:17/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00177/AM15/	RLA File :03/94/040/00719/AM15/	Lic.No/Date:0310790835	Deferred
46	The Committee noted that certain information has been called for from the firm vide this office letter dated 23.03.2015 (in F.No. 01/85/50/111-112/AM15/DES.VI) in an another case of this firm for same export/import item which is awaited. The case was deferred for 23.04.2015.		

Rup
21.4.15

930	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:14/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00174/AM15/	RLA File :03/94/040/00720/AM15/	Lic.No/Date:0310790836	Deferred
47	The Committee noted that certain information has been called for from the firm vide this office letter dated 23.03.2015 (in F.No. 01/85/50/111-112/AM15/DES.VI) in an another case of this firm for same export/import item which is awaited. The case was deferred for 23.04.2015.		

Rup
21.4.15

931	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:23/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00183/AM15/	RLA File :03/94/040/00721/AM15/	Lic.No/Date:0310791198	Deferred
48	The Committee noted that certain information has been called for from the firm vide this office letter dated 23.03.2015 (in F.No. 01/85/50/111-112/AM15/DES.VI) in an another case of this firm for same export/import item which is awaited. The case was deferred for 23.04.2015.		

h.n.s.
21/4/15

Rup
21.4.15

श्री श्री योगेंद्र सिंह
ज्य. महाविदेशीय व्यापार अधिकारी
Dy. Director General of Foreign Trade
मि. ११ व्यापार महाविदेशीय
Directorate General of Foreign Trade
व्यवस्थापन विभाग/Department of Commerce
एशिया भवन, नई दिल्ली
Khyron Shaven, New Delhi

932	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
Case No.:22/22/85-ALC3/2014			
HQ File :01/85/050/00182/AM15/	RLA File :03/94/040/00797/AM15/	Lic.No/Date:0310792176 19.12.2014	Deferred

49

The Committee noted that certain information has been called for from the firm vide this office letter dated 23.03.2015 (in F.No. 01/85/50/111-112/AM15/DES.VI) in an another case of this firm for same export/import item which is awaited. The case was deferred for 23.04.2015.

Rup
21.4.15

933	Party Name:NUTRI FLAVOURS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
Case No.:5/22/85-ALC3/2014			
HQ File :01/85/050/00165/AM15/	RLA File :04/24/040/00249/AM15/	Lic.No/Date:0410159954 01.01.2015	Deferred

50

The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 23.04.2015

Rup
21.4.15

934	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
Case No.:2/22/85-ALC3/2014			
HQ File :01/85/050/00162/AM15/	RLA File :21/24/040/00005/AM15/	Lic.No/Date:2110001126 30.12.2014	Deferred

51

The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 23.04.2015

Rup
21.4.15

935	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
Case No.:1/22/85-ALC3/2014			
HQ File :01/85/050/00161/AM15/	RLA File :31/83/040/00218/AM15/	Lic.No/Date:3110065215 20.01.2015	Deferred

52

The Committee noted that the hard copy of the application has not been received. The Committee decided to call for hard copy of the application from concerned RA. The case is deferred for 23.04.2015.

Rup
21.4.15

936	Party Name:PEARL MINERAL & MINES PVT. LTD	Meet No/Date:22/85-ALC3/2014 12.03.2015	Status:
HQ File :01/85/162/164/AM15	RLA File :09/24/40/629/AM14	Lic.No/Date:0910060762 31.07.2014	Deferred

53

The Committee noted that the comments are awaited from DIPP. The Committee decided to remind DIPP to expedite their comments. The case is deferred for 23.04.2015

W.D.
21/4/15

श्री. वि. योगेंद्र सिंह
उप. निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशक
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
खुशी बाग, नई दिल्ली
Udyog Bhawan, New Delhi

Rup
21.4.15

937 Case No.:19/22/85-ALC3/2014	Party Name:NOBEL HYGIENE PVT.LIMITED	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
54 HQ File :01/85/050/00179/AM15/	RLA File :03/95/040/00676/AM15/	Lic.No/Date:0310791175 18.11.2014	Deferred

The Committee noted that the comments are awaited from O/o the Textile Commissioner. The Committee decided to remind O/o the Textile Commissioner expedite their comments. The case is deferred for 23.04.2015

Ref
21.4.15

938 Case No.:16/22/85-ALC3/2014	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
55 HQ File :01/85/050/00176/AM15/	RLA File :03/94/040/00735/AM15/	Lic.No/Date:0310791513 28.11.2014	Deferred

The Committee noted that in other similar case of this firm for same export/import item, a clarification has been sought vide this office letter dated 20.03.2015 which is awaited. The Committee decided to defer the case for 23.04.2015.

Ref
21.4.15

939 Case No.:7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
56 HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Deferred

The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 23.04.2015

Ref
21.4.15

940 Case No.:13/22/85-ALC3/2014	Party Name:R.H INTERNATIONAL	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
57 HQ File :01/85/050/00173/AM15/	RLA File :29/24/040/00011/AM15/	Lic.No/Date:2910025190 19.01.2015	Deferred

The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 23.04.2015

Ref
21.4.15

941 Case No.:10/22/85-ALC3/2014	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
58 HQ File :01/85/050/00170/AM15/	RLA File :08/24/040/00355/AM15/	Lic.No/Date:0810134171 30.12.2014	Deferred

The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite their comments. The case is deferred for 23.04.2015

Ref
21.4.15

श्री. ए. जे. शर्मा
उप-सचिव, विदेश व्यापार
Directorate General of Foreign Trade
वि. व. विभाग
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ref
21.4.15

942	Party Name:SSK EXPORTS LTD.	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:9/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00169/AM15/	RLA File :02/24/040/00190/AM15/	Lic.No/Date:0210205370	Deferred
59		23.12.2014	
The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite their comments. The case is deferred for 23.04.2015			

Rup
21.4.15

943	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:12/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00172/AM15/	RLA File :02/24/040/00160/AM15/	Lic.No/Date:0210205413	Deferred
60		02.01.2015	
The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 23.04.2015			

Rup
21.4.15

944	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:21/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381	Deferred
61		25.11.2014	
The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite their comments. The case is deferred for 23.04.2015			

Rup
21.4.15

945	Party Name:STEELCASE ASIA PACIFIC HOLDINGS INDIA PVT.LTD.	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:6/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00166/AM15/	RLA File :31/83/040/00195/AM15/	Lic.No/Date:3110065144	Deferred
62		16.12.2014	
The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Mech) to expedite their comments. The case is deferred for 23.04.2015			

Rup
21.4.15

946	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:25/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00185/AM15/	RLA File :03/94/040/00900/AM15/	Lic.No/Date:0310792356	Deferred
63		24.12.2014	
The Committee noted that the comments are awaited from Deptt. of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite their comments. The case is deferred for 23.04.2015			

hish
21/4/15

Rup
21.4.15

DR. YOGINDER SINGH
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Lodhi Garden, New Delhi

947	Party Name:TIGON BRUSHWARES	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:8/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00168/AM15/	RLA File :35/24/040/00020/AM15/	Lic.No/Date:3510044615	Deferred
64		15.12.2014	
The Committee noted that the comments are awaited from MSME(Mech). The Committee decided to remind MSME(Chem) to expedite their comments. The case is deferred for 23.04.2015			

Rep
21.4.15

948	Party Name:EICL LIMITED	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:4/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00164/AM15/	RLA File :53/24/040/00015/AM15/	Lic.No/Date:5310018471	Deferred
65		30.01.2015	
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 23.04.2015			

Rep
21.4.15

949	Party Name:EICL LIMITED	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:3/22/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00163/AM15/	RLA File :53/24/040/00012/AM15/	Lic.No/Date:5310018468	Deferred
66		31.12.2014	
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite their comments. The case is deferred for 23.04.2015			

Rep
21.4.15

950	Party Name:SHANTILAL & BROS (MFG DEPT)	Meet No/Date:22/85-ALC3/2014	Status:
Case No.:3/19/85-ALC3/2014		12.03.2015	
HQ File :01/85/050/00158/AM15/	RLA File :03/95/040/00789/AM15/	Lic.No/Date:0310792264	Deferred
67		22.12.2014	
The Committee noted that the comments are awaited from Deptt. of Electronics & Information Technology(Diety). The Committee decided to remind Deptt. of Electronics & Information Technology to expedite their comments. The case is deferred for 23.04.2015			

41/12
21/4/15

Rep
21.4.15

योगेंद्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
वि. व. व्यापार महाविभाग
Directorate General of Foreign Trade
आर्थिक विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

951 Case No.:18/22/85-ALC3/2014	Party Name:SHANTILAL & BROS (MFG DEPT)	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00178/AM15/	RLA File :03/95/040/00708/AM15/	Lic.No/Date:0310791642 03.12.2014	Deferred

68

The Committee noted that the comments are awaited from Deptt. of Electronics & Information Technology(Diety) . The Committee decided to remind Deptt. of Electronics & Information Technology to expedite their comments. The case is deferred for 23.04.2015

Rup
21.4.15

952 Case No.:26/22/85-ALC3/2014	Party Name:BILFINGER PLANT EQUIPMENTS PRIVATE LIMITED,	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00186/AM15/	RLA File :03/94/040/00979/AM15/	Lic.No/Date:0310793167 21.01.2015	Deferred

69

The Committee noted that the comments are awaited from DIPP . The Committee decided to remind DIPP to expedite their comments. The case is deferred for 23.04.2015

Rup
21.4.15

953 Case No.:11/22/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:
HQ File :01/85/050/00171/AM15/	RLA File :07/24/040/00365/AM15/	Lic.No/Date:0710107500 27.01.2015	Deferred

70

The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 23.04.2015

Rup
21.4.15

Case No.:24/22/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:22/85- ALC3/2014 12.03.2015	Status:Case Added
HQ File :01/85/050/00184/AM15/	RLA File :03/94/040/00970/AM15/	Lic.No/Date:0310793156 21.01.2015	Defer Date:

71

The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite their comments. The case is deferred for 23.04.2015

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21/4/15

Rup
21.4.15

डायरेक्टर (विदेशी व्यापार)
Dy. Director General of Foreign Trade
विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
राजयोग भवन, नई दिल्ली
Udyog Bhawan, New Delhi